

(2011) 05 SHI CK 0256
In the High Court Of Himachal Pradesh
Case No : CWP No. 2419 of 2011

Narinder Singh and Others

APPELLANT

Vs

State of H.P. and Another

RESPONDENT

Date of Decision : 04-05-2011

Acts Referred:

Citation : (2011) 05 SHI CK 0256

Hon'ble Judges : Kurian Joseph, C.J

Bench : Single Bench

Judgement

Kurian Joseph, C.J.—The Petitioners claim vacation salary. The learned Counsel for the Petitioners submits that the issue is covered in favour of the Petitioners by the decision of this Court in CWP No. 415 of 2000, titled as Baldev Singh and Ors. v. State of Himachal Pradesh and Ors.

2. Learned Deputy Advocate General points out that the factual aspects are to be verified by the competent authority. Petitioners submit that they would file appropriate representation(s) furnishing all factual details before the competent authority within a period of one month from today. It is always open for them to do so.

3. The writ petition is disposed of directing the Respondents to disburse the due and eligible amounts to the Petitioners after verifying the facts within a period of three months from the date of production of a copy of this judgment along with a copy of the writ petition and copy of the judgment, referred to above by the Petitioner concerned before the second Respondent.

4. The writ petition is disposed of, so also the pending applications, if any.